

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 11066/2026

[Arising out of impugned final judgment and order dated 07-04-2026 in CRLA No. 2528/2008 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

TARSEM SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 175890/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 175891/2026 - EXEMPTION FROM FILING O.T.

Date : 30-06-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE SHEEL NAGU
(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) : Mr. Aarif Ali, Adv.
Mr. Chand Qureshi, AOR
Mr. Pankaj Tiwari, Adv.
Mr. Mujahid Ahmad, Adv.
Mr. Mohd Shahazad Ansari, Adv.
Mr. Mohd Faiz Ahmed, Adv.
Mr. Vijay Kumar, Adv.
Mr. Sundeep Pandhi, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

The applications for exemption from filing certified copy of the impugned judgment and for exemption from filing official translation are allowed.

Issue notice, returnable on 20.07.2026.

Learned counsel appearing for the petitioner is permitted to serve the Standing counsel for the State of Uttar Pradesh.

(PRIYANKA MALIK)
COURT MASTER (SH)

(POONAM VAID)
ASSISTANT REGISTRAR